COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 316 OF 2018 & IA NO. 1266 OF 2018

Dated: 25th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Limited Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Mr. Tushar Mathur

Counsel for the Respondent(s) : Mr. Krishna Kant

Mr. Tejender K. Joshi for R-2

Mr. Aadil Boparai Mr. Gurlabh Singh

Mr. Sunil Choudhary for PEDA/R-3

ORDER

Admit.

Learned counsel, Mr. Krishna Kant, appearing for the second Respondent and learned counsel, Mr. Aadil Boparai, appearing for the third Respondent seek four weeks time to file their reply to the main appeal as well as on IA No. 1266 of 2018 (for stay).

Learned counsel, Ms. Suparna Srivastava, appearing for the Appellant also seeks three weeks thereafter to file her rejoinder.

Submissions made by learned counsel appearing for the Appellant and the appearing Respondents, as stated above, are placed on record.

Learned counsel appearing for the Respondent Nos. 2 and 3 are permitted to file their reply to the main appeal as well as on IA No. 1266 of 2018 (for stay)

by 15.11.2018, after duly serving copy to learned counsel for the Appellant and learned counsel for the appearing Respondents. Thereafter, learned counsel for the Appellant is permitted to file her rejoinder in the case by 06.12.2018, after duly serving copy to learned counsel for the appearing Respondents.

List this matter on <u>07.12.2018</u>, as agreed by learned counsel appearing for the Appellant and learned counsel for the appearing Respondents.

(S. D. Dubey) Technical Member vt/pk (Justice N. K. Patil)
Judicial Member